## NATIONAL COMPANY LAW TRIBUNAL **DIVISIONAL BENCH CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 30/1/2017 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER

PETITION NUMBER

: TCA/41/2016

NAME OF THE PETITIONER(S)

: HABASIT IAKOKA PVT LTD

**UNDER SECTION** 

: 2(41)

Name (in Capital)

Represented by

Signature

1. S. Manjula Deni, Adr For KSRX Co company Secretaries up CBE.

**ORDER** 

Shri T.K. Bhaskar, PCS, representing the Applicant present and submitted arguments. He stated that the report that has been given by the ROC/Chennai has not taken care of the period of recession granted under second Proviso to Sec. 2(41) of the Companies Act, 2013. He further states that the required documents have already been submitted along with the Petition which has been filed before the CLB on 16th February 2016 for seeking order to follow the financial year in line with its holding company. After hearing the Counsel, order is Reserved.

(Ch. Md. Sharief Taria) Member (Judicial)

(K.Anantha Padmanabha Swamy) Member (Judicial)